

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA.

*arising out of* MA. No. 30/2024/EZ  
O. A. NO 114/2022/EZ OF 2022

Sirin Tammana and Others ... Applicants

-Versus-

The State of Odisha & Others ... Respondents

**I N D E X**

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Cuttack.

Date: 12/09/2024.

ADDL.STANDING COUNSEL





**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA.**

*M.A no. 30/2024/62*

*arising out of* **O. A. NO 114/2022/EZ OF 2022**

Sirin Tammana and Others

Applicant

-Versus-

The State of Odisha & Others

... Respondents

**COMPLIANCE AFFIDAVIT FILED BY THE  
RESPONDENT NO.5, I.E THE COLLECTOR, GANJAM,  
AT/PO: CHATRAPUR, DIST;GANJAM.**

I, Sri Dibya Jyoti Parida, aged about 36 years, Son of Sri Prasanna Kumar Parida, at present working as Collector & District Magistrate, Ganjam, At/Po. Chatrapur, Dist. Ganjam, Odisha, do hereby solemnly affirm and

*Dibya Jyoti Parida*



P.C. PATNAIK  
NOTARY  
BERHAMPUR (GM) state as follows:  
No. 4: 36/4  
10:10 AM/PM  
Date: 12/02/24

That I am the Respondent No.5 in the aforesaid Original Application and filing this compliance affidavit in

compliance with the order dtd.22.3.2023 passed by this Hon'ble Tribunal.

2. That I have gone through the averments of the Original Application and understood the contents thereof and I am acquainted with the facts of the case on the basis of official capacity.

3. That this Hon'ble Tribunal, after hearing the parties have been pleased to pass the following order dated: 22.03.2023:

26. "We therefore dispose of the Original Application No.114/2022/EZ with the directions to the Respondent No.5, Collector- cum-District Magistrate, Ganjam as under

i) Steps shall be taken by the Respondent to protect the remaining area of Baula Bandha with proper railing/fencing or wall or guard wall of appropriate height to ensure that there are no further encroachments into the water body.

ii) The embankment of the Baula Bandha shall be protected by planting grass and other shrubs and creating an eco-friendly park all around which can be used by the general public for recreation.

iii) The eco-friendly embankment shall be planted with local shrubs and bushes or even ornamental plants

Dibhya Supti Pandey

PART OF AFFIDAVIT  
 n-20/29-2023  
 NOTARY

specifically designed to protect the embankment from degradation and erosion.

iv) The original area of Baula Bandha is stated to be 5.809 decimal out of which an area of 2.421 acres is stated to have lost its character as such with the passage of time and therefore encroached upon. This means that half the total area of the original Baula Bandha has been completely destroyed.

v) The Respondent No.5 shall therefore identify a site as far as possible close to Baula Bandha and if that is not possible, in some other area nearby having an area of Ac.2.421 which shall be developed as a waterbody in accordance with the directions already given hereinabove in respect of Baula Bandha.

vi) The Respondent No.5 shall ensure that the solid and liquid waste as well as dry waste and drains from the encroached constructions do not pour into the Baula Bandha and steps in this regard shall be undertaken with utmost seriousness by the Respondent by providing appropriate drainage system away from the Baula Bandha including the new site to be developed as a waterbody having an area of Ac.2.421.

vii) The Odisha State Pollution Control Board shall take water samples from the existing Baula Bandha every six months including the new waterbody to be created as directed hereinabove and if the water parameters are not in conformity with the parameters prescribed by the Pollution Control Board or Ministry of Environment, Forests and Climate Change (MoEF&CC), appropriate and stringent directions in this regard shall be given by State Pollution Control Board to the concerned authority and ensure compliance of the directions.

Dilip Jyoti Panda

PART OF AFFIDAVIT  
12-9-2020  
NOTARY

viii) The directions given here in above, shall be complied with by the State Respondents by 31.12.2023 and affidavit of compliance shall be filed by the District Magistrate, Ganjam, before the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata by 14.01.2024.

4. That in compliance to the Hon'ble National Green Tribunal order dated 22.03.2023, to the point No. i, ii, iii & vi the respondent No. 5 i.e. the Collector, Ganjam has taken up the following steps:-

5. That in order to preserve the water body and to remove the encroachers from the further encroachment of rest area of the Baula Bandha, the Berhampur Municipal Corporation has been communicated to comply the direction of the Hon'ble Green Tribunal, vide letter No. 1925/Rev dated 23.08.2024 by the respondent No. 5 i.e. the Collector, Ganjam. The BeMC, Berhampur has started cleaning of the Baula Bandha water body and has taken effective steps to prevent further dumping/throwing of garbage into the water body. The BeMC, Berhampur authority has assured vide its letter no. 7694 dated 04.09.2024 to put railing/fencing or wall or guard wall of

Dibya Jyoti Panda

PART OF AFFIDAVIT

n-201  
12-9-2024  
NOTARY

appropriate height to ensure that there are no further encroachments into the water body and its embankment and also to plant grass and Plants and will create an eco-friendly park all around for better enjoyment of pond water by the general public. Further it is to mention that to protect the water body from degradation/erosion and in the interest of preservation and protection of the water body, proper Cement embankment has already been made. Further, the Municipal Corporation has constructed public utility services like Bathing Ghat surrounding the water body. The BeMC, Berhampur is taking necessary measures to remove the solid materials including plastic bottles, Algae and other foreign particles from the surface of the water body on regular interval basis and made provisions for removal of excess water during rainy season from the Baula Bandha also steps have been taken for public awareness through mike announcement and Hoardings to prevent disposal of garbage/solid

*Dibyana Jyoti Parida*

PART OF AFFIDAVIT  
12-9-2022  
NOTARY

wastes/ worshipping wastes into the water body time to time.

Photo of the present water body are annexed herewith and marked as **Annexure- A.**

Copy of letter No. 1925/Rev dated 23.08.2024 of the Collector, Ganjam is annexed herewith and marked as **Annexure- B.**

Copy of letter no. 7694 dated 04.09.2024 the BeMC, Berhampur is annexed herewith and marked as **Annexure- C.**

6. That in compliance to the Hon'ble Green Tribunal in their order dated 22.03.2023, to the point No. (IV) & (V), the Tahasildar, Berhampur enquired about the availability of site as far as possible close to Baula Bandha and if that is not possible, in some other area nearby having an area of Ac. 2.421 for development of water body. As per the enquiry reports furnished by all the Revenue Inspectors of the Tahasil Berhampur, there is no Govt. land having

Dibya Jyoti Parida

an area of Ac. 2.421 available for the purpose mentioned, except the land schedule submitted to the BeMC Authority to recreate and renovate an abandoned patch of Govt. land named as Bedha Bandha located in the Mouza Gopabandhunagar of Tahasil, Berhampur. However, it is to mention that, in another similar case bearing O.A. No. 106/2021 and as per the direction of the Hon'ble Green Tribunal made in the said case, the Collector, Ganjam had directed the Tahasildar Berhampur vide Letter No. 4818 dated 10.08.2022 for verification and report to assess the availability of land of area AC. 11.512 to be developed and re-create a water body. The Tahasildar Berhampur vide letter no. 4498 dated 10.08.2022 had earlier furnished the same aforesaid land schedule of area Ac.35.409, which was covered with water plant, bushes, filled with earth mane and silt wherein the required area (Ac. 11.512) of Waterbody as per the order of the Hon'ble National Green Tribunal, Eastern Zone can be re-created by digging and

Dilip Jyoti Panda

PART OF AFFIDAVIT

12.9.2022

NOTARY

renovating. In response to the instruction of the Collector, Ganjam the BeMC, Berhampur authority has undertaken renovation and re-creation of aforesaid Govt. land under the ATAL Mission for Rejuvenation and Urban Transformation scheme (AMRUT scheme) for the whole area of Ac.35.409.

Geo tagging Photos of before and present land status with regard to renovation and re-creation of water body are annexed herewith and marked as **Annexure-D & E respectively** and copy of Letter No. 4818 dated 10.08.2022 of the Collector Ganjam and Letter No. 4498 dated 10.08.2022 of Tahasildar Berhampur are annexed herewith and marked as **Annexure-F & G respectively.**

7. That in response to the observation made by the Hon'ble Green Tribunal in point 19 of the said direction, it is humbly stated that necessary and effective steps were taken for disposal of the OPP cases bearing OPP Case No.8/2022 to

Dibyansu Jyoti Purida

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12.9.2022  
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89/2022 (82 nos.) under the Orissa Public Premises (Eviction of Unauthorized Occupants) Act, 1972. The Addl. Tahasildar-cum-Estate Officer taken up the case and issued notices for the second time on 03.08.2024 giving due opportunity to the encroachers before initiating necessary action for eviction from the encroached land.

8. That in the meantime some of the encroachers moved to the Hon'ble High Court of Odisha and filed Writ Petition vide WP (c) case No. 21598 of 2024 & W.P (C) No. 21874/24. The Hon'ble High Court of Odisha has disposed off this petition and has directed the Addl. Tahasildar-Cum-Estate Officer, Berhampur that the aforesaid OPP cases to be disposed off with in period of 2 months from the date of presentation of an authentication copy of this order. Further the Hon'ble court has mentioned that "no coercive action shall be taken against the petitioners pursuant to the notice of eviction". In pursuance of the order of the Hon'ble High court of Odisha in aforesaid WP(C) case and on perusal of the time petitions filed

Dibya Jyoti Panda

PART OF AFFIDAVIT  
 n-20/29.2024  
 NOTARY

by the encroachers, the Estate Officer has fixed to dated 20.09.2024 for next course of action.

Copy of the order dated 03.09.2024 of Hon'ble High Court of Odisha in WP(C ) No.21598/2024 and the order dated: 5.9.2024 passed in W.P ( C) No. 21874/24 and the notices for disposal of OPP cases are annexed herewith and marked as **Annexure-H , I & J** respectively.

9 That in compliance to the Hon'ble National Green Tribunal order dated 22.03.2023, to the point No. (vii) , the authority in the Regional office of the State Pollution Control Board, Berhampur, Odisha has been taking water samples from Baula Bandha on regular basis and the analysis reports have been submitted to the BeMC, Berhampur, authority for taking necessary action. Further the Regional office of the State Pollution Control Board, Berhampur, Odisha has mentioned the re-creation of Beda Bandha Water Body ( Subject matter of OA No.106 of 2021) is under progress and after completion

✓ Diksha Tyagi Pandey

PART OF AFFIDAVIT  
n-2-11  
12-9-2024  
NOTARY

the water sample from the Beda Bandha will also be taken for its quality monitoring.

Copies of the communication made by regional office of the State Pollution Control Board, Odisha and work progress for New Water Body by the BeMC, Berhampur are annexed herewith and marked as **Annexure-K**.

10. That the fact stated above are true to the best of my knowledge and belief and based on official records.

**Identified By**



A-201 →  
12.9.2024  
Advocate →

  
**Deponent** 12.09.24

PART OF AFFIDAVIT  
A-201 →  
12.9.2024  
NOTARY

**VERIFICATION.**

I, Sri Dibya Jyoti Parida, aged about 36 years, Son of Sri Prasanna Kumar Parida, at present working as Collector & District Magistrate, Ganjam, At/Po. Chatrapur, Dist. Ganjam, Odisha, do hereby verify and stated that the facts stated above in the affidavit are all based on official records and I signed on this verification being present in the office of my Advocate at Cuttack on this the 12/12 day of September 2024.

Cuttack.

*Dibya Jyoti Parida*  
**VERIFICANT.**

**Certificate.**

Certified that due to non-availability of cartridge papers this papers have been used.

Cuttack.

Date: 12/09/2024.

  
**ADDL.STANDING COUNSEL.**

PART OF AFFIDAVIT  
*n-2-01*  
*12-9-2024*  
NOTARY

The Declarant having been identified by  
me.....*S.L.B.*.....Adv.....*R.M.*  
Solely affirmed before me on this.....  
the.....*12/12/2024*.....*12/09/2024*  
*10-05*.....*10-05*.....*10-05*  
to adover & abover.....*10-05*  
seemed to have.....*10-05*  
contents of the file.....*10-05*

*n-2-01*  
NOTARY *12-9-2024*  
Berhampur (Gm.) Odisha

Latitude: 19.306538  
Longitude: 84.823024  
Elevation: 17.57±100 m  
Accuracy: 3.0 m  
Time: 10-09-2024 14:32  
Note: Boula Bandha



Powered by NoteCam

True copy  
collected

Collector, Ganjan  
Chairapur



*True Copy attached*

**Collector, Ganjam  
Chairapur**

**GPS Map Camera**

**Brahmapur, Odisha, India**  
**8R4F+M6F, Panda Colony, Brahmapur, Odisha 760010, India**  
**Lat 19.306636°**  
**Long 84.822972°**  
**07/09/24 11:29 AM GMT +05:30**

**Google**

OFFICE OF THE  
COLLECTOR & DISTRICT MAGISTRATE  
GANJAM, CHATRAPUR



Revenue Section 37  
Email ID: dist\_ganjam@yahoo.in  
dm-ganjam@nic.in

Annexure - B  
ANNEXURE - B

No 1925 Rev

Date. 23/08/2024

To,

**The Commissioner,  
BeMC, Berhampur.**

Sub: O.A. No.114/2022/EZ filed by Sirin Tamana and others Vrs State of Odisha and others

Ref: Letter No. 7945 dated 14.08.2024 of Tahasildar, Berhampur.  
Order dated 22.03.2024 of Hon'ble NGT, Kolkata.

Sir,

With reference to the subject cited above, I am to enclose herewith the copy of the order dated 22.03.2024 of Hon'ble NGT, Kolkata in O.A. No.114/2022/EZ filed by Sirin Tamana and others Vrs State of Odisha and others.

In the above context, it is to intimate here that, the Govt. land to an extent of Ac.2.421 has been identified by the Tahasildar, Berhampur which will be developed as waterbody in accordance with the directions given by the Hon'ble NGT (copy enclosed).

However, the other directions at point No. 26 of the order of Hon'ble NGT are required to be executed at your level. The work so executed by you be reported to this office immediately for filing of compliance affidavit before the Hon'ble NGT by 16.09.2024.

In view of the above, I am to request you to take immediate steps to carry out the order of Hon'ble NGT and do needful at your end as per the order and submit the compliance report immediately.

This may be treated as **most urgent** and dealt with **top priority**.

Yours faithfully,

  
Collector, Ganjam

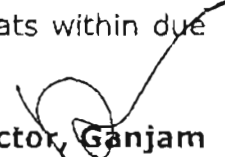
Memo No 1926 /

Date: 23/08/2024

Copy to the Tahasildar, Berhampur for information and necessary action with reference to his letter No. 7945 dated 14.08.2024. He is requested to ensure the compliances as per order of Hon'ble NGT in the said case and submit compliance affidavit before the Hon'ble NGT on behalf of respondents within due time.

*True copy attached*

  
Collector, Ganjam  
Chatrapur

  
Collector, Ganjam

Annexure - C  
ANNEXURE - C



**BERHAMPUR MUNICIPAL CORPORATION**

Letter No. 7694 /

Dt. 04-09-2024

To

The Collector & District Magistrate,  
Ganjam.

Sub: Submission of compliance report.

Ref : Your office letter No-1925/Rev/dt 23.08.2024

Sir,

With reference to the above letter it is to submit that, the rejuvenation of Bada Bandha is being carried out under the AMRUT scheme as per approved DPR ( HUD-REFM-SCH-0102-2023/21108 ) Dated. 27.10.2023.

In connection to the directions of the Hon'ble NGT in O.A. No. 114/2022, it is to submit that, after receipt of the above cited reference detailed estimate for development of Baula Bandha through railing / fencing/ wall/ guard wall of appropriate height / the embankment protected by planting grass/ other shrubs / creating eco friendly park / ornamental plant and bushes is being prepared which will be placed before the next Corporation meeting of the Berhampur Municipal Corporation for necessary approval and allocation of fund for execution of the aforesaid work.

This is for favor of kind information.

Yours faithfully

  
Commissioner 04.09.2024

Berhampur Municipal Corporation

Date. 04-09-2024.

Memo No. 7695

Copy to the Tahasildar, Berhampur, Ganjam for information and necessary action.

  
Commissioner 04.09.2024

Berhampur Municipal Corporation


Tau Copy attached  
Collector, Ganjam  
Chhatrapur

Some copy attached

Annexure

Annexure - 'D'

~~Collector, Ganjam  
Brahmapur~~

 Note cam lite

Address : Gandhi Nagar, Brahmapur, Odisha, India

Latitude : 19.29941478°

Longitude : 84.78423564°

Altitude : -54.707855 meter

Date : 10/01/2022 11:41 am

Accuracy : 4.018505 meter

Time zone : GMT+05:30

Note : BEDHA BANDHA, Be.M.C.AREA, BERHAMPUR



Latitude: 19.297651  
 Longitude: 84.786756  
 Elevation: 40.88±17 m  
 Accuracy: 19.3 m  
 Time: 09-06-2024 12:01  
 Note: BEDA BANDHA

Powered by **GeoEye**

True copy attested

Collector, Ganjam  
 Chaitanya

13/06/24



Letter No. 4818

Date 10.08.2022

To

The Tahasildar,  
Berhampur.

Sub:- Submission of report about availability of land of Ac 11.512 close to  
Agula Bandha water body or in some other area nearby BeMC.

Ref:- Judgment on NGT Case No.- 106/2021/EZ dated 03.08.2022.

Sir,

In inviting a reference to the judgment on the subject cited above, I am  
to say that for compliance of the order dated 03.08.2022 in OA Case No.-  
106/2021/EZ, an area of AC. 11.512 is required close to Agula Bandha water  
body or in some other area of BeMC to re-create a water body of the same size  
of depth as Agula Bandha.

You are, therefore, directed to verify thoroughly the availability of  
vacant land of Ac. 11.512 close to the Agula Bandha at Gosaninuaagon or in  
some other area nearby BeMC.

Yours faithfully,

Collector, Ganjam.

Memo No.- 4819 dated 10.08.2022

Copy forwarded to the Sub-Collector, Berhampur for favour of  
information and necessary action.

True copy attached

Collector, Ganjam.

Annexure-

ANNEXURE

OFFICE OF THE TAHASILDAR,  
BERHAMPUR, DIST. GANJAM

☎ : 0680-2283824



ତହସିଲଦାରଙ୍କ କାର୍ଯ୍ୟାଳୟ,  
ବ୍ରହ୍ମପୁର, ଜିଲ୍ଲା: ଗଞ୍ଜାମ

Email ID: [tah\\_berhampur@yahoo.in](mailto:tah_berhampur@yahoo.in)  
[tah.berh-od@nic.in](mailto:tah.berh-od@nic.in)

Letter No: 4498

Date 10.08.2022

To,

The Collector,  
Ganjam

Sub:- Submission of report about availability of land of Ac 11.500 to re-create a water body of the same size and depth as Agula Bandha at Gopabandhu Nagar as per Hon'ble court order dated 03.08.2022 in NGT Case No.- 106/2021/EZ.

Ref:- Your Good Office Letter No.- 4818 dated 10.08.2022.

Sir,

In inviting a kind reference to the letter on above cited subject, I am to intimate that as per the kind direction, all the Revenue Inspectors of this office has verified the records & field of all the mouzas of their respective circles and submitted report that there is no vacant Govt. land of area Ac. 11.500 is available in single patch close to the Agula Bandha, nor in other mouza of this Tahasil jurisdiction. However, it is noticed in the report of the Revenue Inspector, Gosaninuagaon that one abandoned Bandha namely Beda Bandha is located in the same mouza where the Agula Bandha is exists, wherein major part of the Bedha Bandha is covered with water plant, bushes, filled with earth mane and silt. To comply the order of the Hon'ble NGT, EZ a Water body of size Ac11.5 and depth as Agula Bandha, can be re-created by digging and renovating in the said area.

This is for favour of your kind information and necessary action.

Encl: RI Reports

Yours faithfully,

*R. Rishra*

10/8/2022

Tahasildar, Berhampur

Memo No 4499

Dated. 10.08.2022

Copy submitted to the Sub-Collector, Berhampur for favour of kind information and necessary action with reference to Memo No. 4819 dated 10.08.2022 of Collector, Ganjam.

True copy attached

*R. Rishra*

10/8/2022

Tahasildar, Berhampur

Collector, Ganjam  
Chattrapur

**OFFICE OF THE REV. INSPECTOR GOSANINUAGAON  
TAHASIL BERHAMPUR**

Letter No. 139

Date 16.08.2022

To

The Tahasildar,  
Berhampur.

Subj:- Submission of report about availability of land of Ac 11.500 to re-create a water body of the same size and depth as Agula Bandha at Gopabandhu Nagar as per Hon'ble court order dated 03.08.2022 in NGT Case No.- 106/2021/EZ.

Ref:- Your Good Office Letter No.-4498 dated 10.08.2022.

Sir,

In inviting a kind reference to the letter on the subject cited above, I am to intimate that as per the kind direction, verified the records & field and found that there is no Govt. land of area Ac. 11.500 is available in single patch close to the Agula Bandha, in the jurisdiction of the RI Circle Gosaninugaon to re-create a water body of the same size and depth as Agula Bandha in order to comply order dated 03.08.2022 of Hon'ble court in NGT Case No. 106/2021/EZ where as during verification it is came to the notice that one Bandha is located in the same mouza of an area Ac. 35.409 where the Agula Bandha is exist. However major part of the Bedha Bandha is covered with water plant, bushes. Wherein around Ac 12.000 of area of the Bedha Bandha is filled with earth mane and silt. Water body in the said area can be re-created by digging and renovating.

The detail of land schedule of Bedha Bandha is as below:-

Mouza	Khata No	Plot No	Kissam	Kissam Description	Area in Ac.	
Gopabandhu Nagar	1375 (Rakhta)	38	Jalasaya I	Bedha Bandha	7	513
		39	Adi	Bedha Bandha Adi	1	132
		40	Jalasaya I	Bedha Bandha	6	938
		9	Jalasaya I	Bedha Bandha	0	688
		10	Jalasaya I	Bedha Bandha	22	256
		6	Jalasaya I	Bedha Bandha	2	094
		8	Adi	Bedha Bandha	0	688
					35	409

The RoR, trace map and Geo tagging Photos of the Beda Bandha is enclosed herewith for favour of your kind information and necessary action

Encl: As above

*Three copies attached*

Yours faithfully,

**Collector, Ganjan  
Chattrapur**

*[Signature]*  
Rev. Inspector  
Gosaninugaon  
Berhampur



Annexure-H  
ANNEXURE-H

44

IN THE HIGH COURT OF ORISSA AT CUTTACK  
W.P.(C) No.21598 of 2024

*Malaya Kumar Bisoyi & Ors.* .... *Petitioner(s)*  
*Mr. Ashok Kumar Das, Adv.*

-versus-

*State of Odisha & Ors.* .... *Opposite Parties*  
*Mr. Debasis Mohapatra, ASC*

CORAM:  
DR. JUSTICE S.K. PANIGRAHI

ORDER  
03.09.2024

Order  
No.

01.

1. This matter is taken up through hybrid arrangement.
2. In filing this Writ Petition, the Petitioners have challenged initiation of the OPP Cases bearing Nos.8/2024, 11/2024, 14/2024, 16/2024, 29/2024, 33/2024, 34/2024, 35/2024 and 36/2024 as per the notice dated 03.08.2024 issued by the Estate Officer-cum-Additional Tahasildar, Berhampur.
3. Learned counsel for the Petitioners submits that pursuant to initiation of the above noted OPP Cases though the Petitioners have already submitted their objections, the said cases are still pending.
4. Considering the above submission of learned counsel for the Petitioners and since the matter is pending before the authority concerned, this Court is not inclined to entertain the prayer made in this Writ Petition. However, considering the request of learned counsel for the Petitioners, this Court directs the authority concerned to dispose of the above noted

Signature Not Verified

Digitally Signed  
Signed by: AYASKANTA JENA  
Designation: Personal Assistant  
Reason: Authentication  
Location: High Court of Orissa  
Date: 04-Sep-2024 17:14:30

Collector, Ganjam  
Chatrapur



OPP Cases within a period of two months from the date of presentation of an authenticated copy of this order.

5. It is further directed that till disposal of the above noted OPP Cases, no coercive action shall be taken against the Petitioners pursuant to the notice of eviction.

6. This Writ Petition is, accordingly, disposed of.

(Dr. S.K. Panigrahi)  
Judge

Amskanta

Signature Not Verified

Digitally Signed  
Signed by: AYASKANTA JENA  
Designation: Personal Assistant  
Reason: Authentication  
Location: High Court of Orissa  
Date: 04 Sep 2024 17:14:30





Annexure-I

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 21874 of 2024

*Suresh Chandra Mishra & Ors.*

..... *Petitioner(s)*

*Mr. Ashok Kumar Das, Adv.*

-Versus-

*State of Odisha & Ors.*

..... *Opposite Parties*

*Mr. Ch. S. Mishra, AGA*

**CORAM:**

**DR. JUSTICE S.K. PANIGRAHI**

ORDER

05.09.2024

Order No.

01. 1. This matter is taken up through hybrid arrangement.  
 2. Heard learned counsel for the parties.  
 3. In filing this Writ Petition, the Petitioners have challenged initiation of the OPP Cases bearing Nos.18/2024, 19/2024, 37/2024, 17/2024, 68/2024, 61/2024, & 24/2024 as per the notice dated 03.08.2024 issued by the Estate Officer-cum-Additional Tahasildar, Berhampur.  
 4. Learned counsel for the Petitioners submits that pursuant to initiation of the above noted OPP Cases though the Petitioners have already submitted their objections, the said cases are still pending.  
 5. On the other hand, learned counsel for the State submits that the Petitioners did not file any reply to the show cause notice dated 03.08.2024 issued by the Opposite Party No.5/Estate Officer-cum-

Signature Not Verified

Digitally Signed  
 Signed by: LITARAM MURMU  
 Designation: Personal Assistant  
 Reason: Authentication  
 Location: High Court of Orissa, Cuttack  
 Date: 06-Sep-2024 19:05:44

*Done & attested*

*(Signature)*  
 Collector Ganjam  
 Chattrapur

Annexure - J  
OPP Case No.- 11/2024ANNEXURE - J

Form-A

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

Promod kumar sethy,  
S/O- Simanchala sethy  
At- Kalapuri, Berhampur

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

Mouza	Khata No.	Plot No.	Extent (Area)	Kissam
Kalapuri	27	101	0.017 out of 0.911	Jalasya & Adi

Dated:03.08.2024

*NP/berha*  
*3/8/24*

Estate Officer-cum-Addl. Tahasildar,  
Berhampur

*Promod Kumar Sathy*  
*31.08.2024*

*Promod Kumar Sathy*

Collector, Ganjam  
Chhatrapur

*[Signature]*  
Rev. Inspector  
Circle - Goumudi

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Hemanta Kumar Dalachatra  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

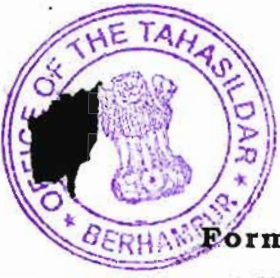
Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.017 out of 0.911	Adi

Dated:03.08.2024

*N. J. Panigrahi*  
03/08/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Mamta Pattnayk ,  
W/o-Purnachandra  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.018 out of 0.911	Adi

Dated:03.08.2024

*M. P. Pattnayk*  
2/8/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Dibyanjan Tripathy,  
S/o-Gyanaranjan  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.017 out of 0.911	Adi

Dated:03.08.2024

*Signature*  
3/8/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Ramakanta Biswal,  
S/o-Maheswara Biswal  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.022 out of 0.911	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Handwritten signature and date: 27/8/24*  
**Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Rajendra Kumar Sahu,  
S/o-Bijay Chandra Sahu  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.015 out of 0.911	Adi

Dated:03.08.2024

*N. Perua*  
*3/8/24*  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Prasanna Das**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.020 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*Prasanna*  
*28/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
**Addl. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Dinesh choudhury**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.015 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*Openka*  
*2/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
**Addl. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Ganapati Biwal,  
S/o-Satya Biswal  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

Mouza	Khata No.	Plot No.	Extent (Area)	Kissam
Kalapuri	27	100	0.009 out of 1.191	Jalasaya & Adi

Dated:03.08.2024

*N. Panua*  
*3/8/24*  
Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Barik Jena ,**  
**S/o-Kuruma jena**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.009 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*R. Jena*  
 2/8/24  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972 .**

To

**Sanyasi Barad ,**  
**S/o-Prahalad Barad**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.009 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*[Signature]*  
 2/8/24  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur** **Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Radhashyam Jena**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.008 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*Nepoenna*  
*2/8/24*

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**

**Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Bhirabi Pasada Gouda ,  
S/o-Kasinath Gouda  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.009 out of 1.191	Jalasaya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*M. Panigrahy*  
2/8/24

**Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**D. Santosh patra,  
S/o-D.Laxman Patra  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.008 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*M. P. Patra*  
3/8/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Tarini Reddy**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.008 out of 1.191	Jalasya & Adi

*N. Penug*  
 2/8/24

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur** **Add. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Bhaskar Barik,**  
**S/o-Jagnath Barik**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.007 out of 1.191	Jalasaya & Adi

Dated:03.08.2024

*Neelkanth*  
*2/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Pramila Swain,  
W/o-Dibakar  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **29.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.008 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*[Handwritten Signature]*  
29/8/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sarojini Patra,  
W/o-Upendra patra  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **29.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100/132	0.020 out of 0.020	Jalasya and Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur** **Addl. Tahasildar  
Berhampur**

*Upendra*  
*2/8/24*

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sarojini Patra,  
W/o-Upendra patra  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.048 out of 1.191	Jalasya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*N. P. Patra*  
3/8/24

**Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Duryadhan Gouda,  
S/o-Mohan Gouda  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.029 out of 1.191	Jalasaya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*M. Parua*  
2/8/24

**Addl. Tahasildar  
Berhampur**

No Hazira

**Form-A****[See Rule 3-(a)]**

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Subash Behera,  
S/o-Dharma Behera  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.015 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*M. P. Singh*  
*21/8/24*  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Balaji Dora, Bhimudu**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.007 out of 1.191	Jalasaya & Adi

Dated:03.08.2024

*N. Perina*  
*3/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**G.Lalita,**  
**W/o- G. kisan**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.007 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*N. Panigrahy*  
 3/8/24  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Bishnu Raula,  
W/o-Suni Raula  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **29.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.007 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*N. Panigrahi*  
2/8/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Pintu Maharana,  
S/o-Kuna Maharana  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.008 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*10*  
  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Surendra Raula,  
S/o-Kamana Raula  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.012 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*M. P. Raula*  
*3/8/24*  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Radha Jena ,**  
**W/o-Budhia Jena**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.016 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*Radha Jena*  
*3/8/24*  
Estate Officer-cum-Addl. Tahasildar,  
Berhampur

Addl. Tahasildar  
Berhampur



**Form-A**  
[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**G.Ramana,**  
**S/o-G.Nayan**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

Mouza	Khata No.	Plot No.	Extent (Area)	Kissam
Kalapuri	27	100	0.015 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*N. Perua*  
*2/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur Addl. Tahasildar**  
**Berhampur**



**Form-A**  
**[See Rule 3-(a)]**

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Subash chandra Nanda,**  
**S/o-Subudhi Nanda**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.026 out of 1.191	Jalasya & Adi

Dated:03.08.2024

*N. Perma*  
*21/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur** **Addl. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Pratima Sahu,  
W/o-Manmath Sahu  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-


**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.011 out of 1.191	Jalasaya & Adi

Dated:03.08.2024

  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Mamata panda,  
W/o-Bidyadhara Panda  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

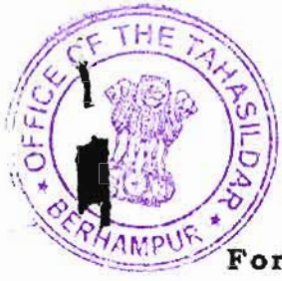
<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.009 out of 1.191	Jalasya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Alpana*  
2/8/24

**Addl. Tahasildar,  
Berhampur**



**Form-A**  
[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Mamata panda,  
W/o-Bidyadhara Panda  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.002 out of 0.613	Adi

Dated:03.08.2024

*M. Panda*  
3/8/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Golap Sahu ,**  
**W/o-Surya Sahu**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	100	0.004 out of 1.191	Jalasaya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
**Addl. Tahasildar**  
**Berhampur**

*Handwritten signature and date:*  
 2/8/24

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Golap Sahu ,  
W/o-Surya Sahu  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.007 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Alpena*  
*2/8/24*

**Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]**

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

**M Jagannath Patro,  
S/o- M Venkaya  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds:-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.012 out of 0.613	Adi

Dated: 03.08.2024

Estate Officer-cum Addl. Tahasildar,  
Berhampur

*M. Venkaya*  
3/8/24

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sujan Sukla,  
S/o-Bharan Sukla  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.062 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Alpenia*  
*2/8/24*  
**Addl. Tahasilda  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Abhimanyu Pradhan,  
S/o-Udayanath Pradhan  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.018 out of 0.613	Adi

Dated:03.08.2024

*Alpesh*  
*2/8/24*

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar  
Berhampur**



**Form-A**  
[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Susanta Sahu,**  
**S/o-Biswanath Sahu**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.006 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**

**Addl. Tahasildar**  
**Berhampur**

*Handwritten signature*  
3/8/24

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sabita Das,  
W/o-Kesab Das  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.006 out of 0.613	Adi

*M. Perwa*  
*3/8/24*

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

**Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sraraswati Maharana,  
W/o-Shyamaghana Pradhan  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.007 out of 0.613	Adi

Dated:03.08.2024

*Sraraswati*  
*2/8/24*

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Kamini Sethy,  
W/o-Budhhia Sethy  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.014 out of 0.613	Adi

Dated:03.08.2024

*MP 02/08/24*  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Jhunu Pradhan,  
W/o-Santosh Pradhan  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.014 out of 0.613	Adi

Dated:03.08.2024

*NP Pradhan*  
*28/8/24*

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar,  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Soura Pradhan,  
S/o-Labanya Pradhan  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.007 out of 0.613	Adi

Dated:03.08.2024

*10/Prerna*  
*21/8/24*

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasilda.  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Bhagyalata Nayak,  
W/o-Rajendra Nayak  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.010 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Openka*  
*3/8/24*  
**Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Guribari Sahu,  
W/o-Biswanath  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.008 out of 0.613	Adi

Dated:03.08.2024

*N. Jena*  
2/8/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Jyotiranjana Behera ,  
S/o-Kulu  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.009 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*NP Sena*  
*2/8/24*  
**Addl. Tahasildar,  
Berhampur**

**Form-A****{See Rule 3-(a)}****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Manoranjan Pani,**  
**W/o-Bibhutibhusan**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.009 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**

**Addl. Tahasildar,**  
**Berhampur**

*Manoranjan*  
*2/8/24*

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sonu Mahrana ,**  
**S/o-RadhaMohan**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.010 out of 0.613	Adi

Dated:03.08.2024

*Spenua*  
*3/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
**Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Ganga padhi**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.010 out of 0.613	Adi

Dated:03.08.2024

*N. P. Senika*  
*21/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur** **Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Kunti Mahnkuda,  
W/o-Subash  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

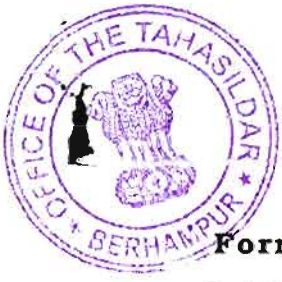
Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.007 out of 0.613	Adi

Dated:03.08.2024

*K. P. Mahnkuda*  
*2/8/24*  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**  
**Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Panchanan Behera,  
S/o- Bijaya  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Klissam</b>
Kalapuri	27	102	0.007 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Alpana*  
*3/8/24*  
**Addl. Tahasildar  
Berhampur**

## ORDER SHEET

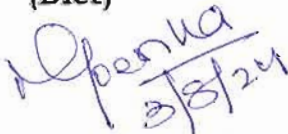
(See Para 207(1) of Orissa Records Manual 1964)

**OPP case No.42/2022**

Nature of the case : OPP (EoU) Case

Jayanti dakua, W/o-Murali

.....Respondent (Encroacher)

Serial no and date of order	Order and signature of officer	Note of action taken on order										
1	2	3										
03.08.2024	<p>The case is taken up today. As per the direction issued by Tahasildar, Berhampur on 02/08/2024 on the direction passed by the Hon'ble Zone Magistrate, Eastern Zone Bench, NGT, the case record is being reopened.</p> <p>Issue a notice to Jayanti Dakua, W/o-Murali, At-Kalapuri, Berhampur under Orissa Public Premises (Eviction of As per the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972 to appear in the Court of the undersigned on 28.08.2024 at 11:00 AM with relevant documents for an opportunity to be heard.</p> <p style="text-align: center;"><b><u>Land Schedule</u></b></p> <table border="1" data-bbox="312 1406 1278 1574"> <thead> <tr> <th>Mouza</th> <th>Khata No.</th> <th>Plot No.</th> <th>Extent (Area)</th> <th>Kissam</th> </tr> </thead> <tbody> <tr> <td>Kalapuri</td> <td>27</td> <td>102</td> <td>0.007 out of 0.613</td> <td>Adi</td> </tr> </tbody> </table> <p>Put up on 28.08.2024.</p> <p style="text-align: right;">(Dict)    Estate Officer-cum-Addl. Tahasildar,  Berhampur</p>	Mouza	Khata No.	Plot No.	Extent (Area)	Kissam	Kalapuri	27	102	0.007 out of 0.613	Adi	
Mouza	Khata No.	Plot No.	Extent (Area)	Kissam								
Kalapuri	27	102	0.007 out of 0.613	Adi								

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Nilanchala Maharana**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.007 out of 0.613	Adi

Dated:03.08.2024

*Nilanchala Maharana*  
 28/8/24  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
 Addl. Tahasildar,  
 Berhampur

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Bhikari Palo**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated ~~28~~ **03.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.007 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**

*NP/02519*  
*2/8/24*  
**Addl. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Santosh Panigrahi, S/o-Brundaban Panigrahi**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.013 out of 0.613	Adi

Dated:03.08.2024

*[Handwritten Signature]*  
 2/8/24  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
**Addl. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Susila Pattnaik**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.028 out of 0.613	Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**

*Susila Pattnaik*  
 2/8/24  
 Addl. Tahasildar  
 Berhampur

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Susila Pattnaik  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.023 out of 0.911	Jalasya

Dated:03.08.2024

*Susila Pattnaik*  
23/8/24  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sanjukta Nanda, W/o-Nilanchal Nanda**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	102	0.005 out of 0.613	Adi

Dated:03.08.2024

*N. Perma*  
*3/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
**Add. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sanjukta Nanda, W/o-Nilanchal Nanda  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.057 out of 0.911	Jalasya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Openya*  
*2/8/24*  
Addl. Tahasildar  
Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Ramesh Ch Nayak,  
S/o-Durjyadhan Nayak  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.018 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Alpana*  
3/8/24  
Addl. Tahasildar,  
Berhampur

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Kalu Charan Maharana, S/o-Radha Maharana  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.024 out of 0.911	Jalasya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*10/08/24*  
*2/8/24*  
**Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Laka Nahak**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.022 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**

*10/penka*  
*3/8/24*  
**Addl. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Minakshi Mishra,  
W/o-Surjyanarayan Mishra  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

Mouza	Khata No.	Plot No.	Extent (Area)	Kissam
Kalapuri	27	101	0.037 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Minakshi*  
3/8/24  
Addl. Tahasildar  
Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Uma Panigrahi,  
S/o-Narasinha Panigrahi  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.016 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*NP Panigrahi*  
3/8/24  
**Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Hemanta Ku Nahak,  
S/o-Laxman Nahak  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **27.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.015 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*M. Perka*  
2/8/24  
**Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Jamuna Nayak,  
W/o-Amulya Nayak  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.015 out of 0.911	Jalasaya

Dated:03.08.2024

*M. Jena*  
2/8/24

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar  
Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Ulla Panigrahi,  
S/o-Dukhishyam Panigrahi  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.015 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*U. Panigrahi*  
3/8/24  
Addl. Tahasildar,  
Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Braja Muduli,**  
**S/o-Kalia**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.016 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**

*3/8/24*  
 Addl. Tahasildar  
 Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Santosh Behera**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.016 out of 0.911	Jalasaya

Dated:03.08.2024

*NP/pen/19*  
*3/8/24*

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**

**Addl. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Kartika Behera,  
S/o-Sibaram Behera  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.018 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Kartika Behera*  
3/8/24  
ADDL. Tahasildar  
Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Kuni Panda,  
W/o- Duitikrushna Panda  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.020 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Handwritten signature: Duitikrushna*  
*Handwritten date: 3/8/24*  
**Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Kunjalata Padhy**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.024 out of 0.911	Jalasaya

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
 Addl. Tahasildar,  
 Berhampur

*N. Perera*  
 2/8/24

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Rabi Rath**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.013 out of 0.911	Jalasya

Dated:03.08.2024

*Handwritten signature and date: 2/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
 Addl. Tahasildar  
 Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Rabi Rath****At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.020 out of 0.911	Jalasaya & Adi

Dated:03.08.2024

*N. P. Senapati*  
3/8/24  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
**Add. Tahasildar**  
**Berhampur**

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Saroj Kumar Jena,  
S/o- Debaraj Jena  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.017 out of 0.911	Jalasya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Openka*  
3/8/24  
Addl. Tahasildar  
Berhampur

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Simanchal Mahapatra ,  
S/o -Pankaj mahapatra  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.010 out of 0.911	Jalasya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Pankaj*  
3/8/24  
Addl. Tahasildar  
Berhampur



**Form-A**  
**[See Rule 3-(a)]**

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Krushna chandra Panda**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.013 out of 0.911	Jalasya & Adi

Dated:03.08.2024

*N. Penka*  
*2/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
**Addl. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sibaram Gouda  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.017 out of 0.911	Jalasya & Adi

Dated:03.08.2024

*Neelika*  
*2/8/24*  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar  
Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa  
Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Jyoshna Nayak,  
S/o- Rama Nayak  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

Mouza	Khata No.	Plot No.	Extent (Area)	Kissam
Kalapuri	27	101	0.024 out of 0.911	Jalasya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,  
Berhampur**

*Jyoshna*  
3/8/24  
Addl. Tahasildar  
Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Poura Parisad Gruha tarafe secretary  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.010 out of 0.911	Jalasya & Adi

Dated:03.08.2024

*12/08/24*  
Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar,  
Berhampur

**Form-A****[See Rule 3-(a)]****Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sasanka kumar sethy,  
S/O- Simanchala sethy  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **23.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.017 out of 0.911	Jalasaya & Adi

Dated:03.08.2024

**Estate Officer-cum-Addl. Tahasildar,**

*Neeraj*  
8/8/24  
**Berhampur**  
**Addl. Tahasildar**  
**Berhampur**

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Sri Malaya kumar Bisoyi**  
**At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

Mouza	Khata No.	Plot No.	Extent (Area)	Kissam
Kalapuri	27	101	0.024 out of 0.911	Jalabaya & Adi

Dated:03.08.2024

*K. P. Bisoyi*  
*2/8/24*  
**Estate Officer-cum-Addl. Tahasildar,**  
**Berhampur**  
 Addl. Tahasildar  
 Berhampur

**Form-A**

[See Rule 3-(a)]

**Form of notice under Sub-section (1) of Section 4 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972**

To

**Bharat bikash Joga samiti Mfr Secratry  
At- Kalapuri, Berhampur**

Whereas I, the undersigned, am of opinion that you are in unauthorised occupation of the public premises mentioned in the Schedule below and that you should be evicted from the said premises on the following grounds-

**Grounds**

Now, therefore, in pursuance of Sub-section (1) of Section 4 of the Act I hereby call upon you and all persons concerned that is to say, the public premises to show cause on or before the dated **28.08.2024** at 11:00AM all persons who are, or may be, in occupation of, or claim interest in, why such an order of eviction should not be made.

**Land Schedule**

<b>Mouza</b>	<b>Khata No.</b>	<b>Plot No.</b>	<b>Extent (Area)</b>	<b>Kissam</b>
Kalapuri	27	101	0.069 out of 0.911	Jalasya & Adi

Dated:03.08.2024

*Handwritten signature and date: 28/8/24*  
**Estate Officer-cum-Addl. Tahasildar,  
Berhampur  
Addl. Tahasildar  
Berhampur**



REGIONAL OFFICE OF THE  
STATE POLLUTION CONTROL BOARD, ODISHA  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
2<sup>nd</sup> Floor, New Division Office, IDCO, Berhampur Division,  
Industrial Estate, Berhampur, Dist- Ganjam - 760008, Odisha, India

No. 3664 /Legal-54/2022

DI 06/09/2024  
By E-despatch/E-mail

To

The Commissioner  
Berhampur Municipal Corporation, Berhampur.

Sub: O.A. No. 114/2022/EZ- Sirin Tamanna vs. State of Odisha & others.

Sir

The Hon'ble NGT in their order dtd 22.03.2023 while disposing the aforesaid O A has issued direction to State Pollution Control Board, Odisha in para-26(vii). The relevant portion of the same is given below

- vii) *The Odisha State Pollution Control Board shall take water samples from the existing Baula Bandha every six months including the new waterbody to be created as directed hereinabove and if the water parameters are not in conformity with the parameters prescribed by the Pollution Control Board or Ministry of Forest, Environment & Climate Change (MoEF&CC), appropriate and stringent direction shall be given by the State Pollution Control Board to the concerned authority and ensure compliance of the directions*

In terms of the above direction the water samples were collected on dtd. 19.04.2023 & 20.04.2023, 06.12.2023 and 04.04.2024 respectively from Boula Bandha (Existing water body) and submitted to the Central Laboratory of State Pollution Control Board, Odisha for analysis. The analysis result thus obtained indicates that water quality does not conform to Class-B (Outdoor Bathing Organized) w.r.t. Biochemical Oxygen Demand (BOD), Total Coliform (TC) and Fecal Coliform (FC) as per MoEF & CC Notification vide GSR No. 742(E) dtd 25.09.2000 for outdoor bathing (copies of test reports are enclosed).

Further it was learnt that development of Bedha Bandha (water body) is under progress at Mouza- Gopabandhu Nagar under Berhampur Municipal Corporation, Berhampur.

In view of the above, necessary steps may please be taken to bring down the aforesaid parameters within the prescribed standard of the Board and a detail action plan in this regard may be submitted to the Board within 15 days. It is also requested to intimate the Board after completion of development of Bedha Bandha for its water quality monitoring.

A copy of the order dtd 22.03.2023 of the Hon'ble NGT, EZB, Kolkata in OA No.114/2022/EZ - Sirin Tamanna & Others v. State of Odisha & Others is enclosed for your reference.

Encl: As above

*True copy attached*

Collector, Ganjam  
Chhatrapur

Yours faithfully,

*[Signature]*  
06/09/2024  
REGIONAL OFFICER  
(P.T.O.)

Memo no 3665 / Date 06/09/2024

Copy along with copy of enclosure forwarded to the District Magistrate & Collector, Ganjam Chhatrapur for kind information and necessary action.

  
06/09/2024  
REGIONAL OFFICER

Memo No 3666 Dt 06/09/2024

Copy forwarded to the Chief Environmental Scientist (Lab), Central Laboratory, State Pollution Control Board Odisha, Bhubaneswar for kind information and necessary action.

  
06/09/2024  
REGIONAL OFFICER

Memo No 3667 Dt 06/09/2024

Copy alongwith copy of enclosure forwarded to the Legal Consultant/ Senior Law Officer L-II, State Pollution Control Board, Odisha Bhubaneswar w.r.t Head Office letter no 5601 dtd. 04.04 2023 for kind information and necessary action.

  
06/09/2024  
REGIONAL OFFICER

Memo no 3668 / Date 06/09/2024

Copy alongwith copy of enclosure forwarded to the Tahasildar, Berhampur, Dist- Ganjam for information and necessary action

  
06/09/2024  
REGIONAL OFFICER



## STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA)

Paribesh Bhawan, A/113, Nilakanthanagar, Unit-VIII,

Bhubaneswar - 751 012

(CENTRAL LABORATORY)

No. 20083 / VI-SC (LEM) Misc 38/2023-24 Dt. 19.12.2023 /

To

Regional Officer,  
State Pollution Control Board, Odisha,  
Berhampur

Sub: Test Report of water sample collected from Baula Pond, Panda Colony - reg.

Ref Your Letter No. 3931 / Legal/ 54/2022 dt.02.12.2023

Sir,

With reference to the above cited letter, please find enclosed herewith the test report of water sample, submitted to the Central Laboratory on dt.07.12.2023 by your office collected from Baula Pond, Kalapuri Mouza (Panda Colony near Engineering School), Berhampur, Dist- Ganjam

Encl : OS/615/12/2023

Yours faithfully,

*N. Mohanty*  
18/12/23

Chief Env. Scientist (Lab.)

RECEIVED SA  
*[Signature]*  
K.S.

SA

Central Laboratory address: Plot No.-B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar -751024 E-mail: [centerlab@ospceboard.org](mailto:centerlab@ospceboard.org)

Collector, Ganjam  
Chattram



Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Water sample from Baula Pond, At- Kalapuri Mouza (Panda Colony near Engineering School), Tahasil- Berhampur, Dist- Ganjam
		IS:2296 - 1982, Class-B *	G.S.R. 742 (E) **		
					Others/Dec -23/SW /1885
					Baula Bandha, Panda Colony, Berhampur
					Results
14	Potassium (K), mg/L	-	-	3500 K -B, APHA, 24 <sup>th</sup> Edn., 2023	17.55
15	Chloride (Cl), mg/L	-	-	4500 Cl B, APHA, 24 <sup>th</sup> Edn., 2023	219.9
16	Hexavalent Chromium (Cr <sup>6+</sup> ), mg/L	0.05	-	3500-Cr-B, APHA, 24 <sup>th</sup> Edn., 2023	0.007
17	Total Iron (Fe), mg/L	-	-	3500 Fe-B, APHA, 24 <sup>th</sup> Edn., 2023	0.119
18	Total Coliform (TC), MPN/100 ml	500	-	9221-13, APHA, 24 <sup>th</sup> Edn., 2023	11000
19	Fecal Coliform (FC), MPN/100 ml	-	500 (Desirable); 2500 (max. Permissible)	9221-E, APHA, 24 <sup>th</sup> Edn., 2023	3300
20	Copper (Cu), mg/L	-	-	3111 A, APHA, 24 <sup>th</sup> Edn 2023	0.004
21	Cadmium (Cd), mg/L	-	-		0.0016
22	Lead (Pb), mg/L	-	-		0.008
23	Nickel (Ni), mg/L	-	-		0.005
24	Zinc (Zn), mg/L	-	-		0.010

\*Tolerance limit for inland surface water subject to pollution (IS : 2296-1982), for Class B – organised outdoor bathing.

\*\* MOEF & CC Notification vide GSR No.742 (E) dtd.25.09.2000 for outdoor bathing

11 Deviation from Test Method, if any :

12 If Sampling Conducted by the Central Laboratory, Yes/ No - No  
If Yes,

(a) Date of Sampling :

(b) Method Used\* :

(c) Name of Sampler with Designation :

-----End of Test Report-----

*Pattanaik*  
18/12/2023

Authorised Signatory  
(Biological)

(Mrs. Nishiprava Pattanaik, AES)

*Usharani*  
18-12-2023

Authorised Signatory  
(Water/wastewater)

(Dr.(Mrs)Usharani Patnaik, Addl. Chief Env. Scientist)

*N. Mallick*  
18/12/23

Board Analyst

(Mr. Niranjan Mallick, Chief Env. Scientist)

Note :

(i) The results stated above relate only to the items tested.

(ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.

(iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.

(iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthnagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955

TEL: 2564033/2563294 EPABX: 2561909/2562847, E-mail: [paribesh1@ospboard.org](mailto:paribesh1@ospboard.org) Website: [www.ospboard.org](http://www.ospboard.org)



FAX : 2562822/2560955  
 TEL : 2564033/2563294  
 EPABX : 2561909/2562847  
 E-mail : [paribesh1@ospboard.org](mailto:paribesh1@ospboard.org)  
 Website : [www.ospboard.org](http://www.ospboard.org)

**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,  
 Bhubaneswar – 751 012  
 (CENTRAL LABORATORY)

No. 6850 / VI-SC (LEM) Misc 38/2022-23 Dt. 28.04.2023

To

Regional Officer,  
 State Pollution Control Board, Odisha,  
 Berhampur

Sub. Test Report of water sample collected from Baula Pond, Panda Colony – reg.

Ref: Your Letter No 1172 Legal/ 54/2022 dt.20.04.2023

Sir

With reference to the above cited letter, please find enclosed herewith the analysis report of water sample, submitted to the Central Laboratory on dt.21.04.2023 by your office collected from Baula Pond, Kalapuri Mouza (Panda Colony near Engineering School), Berhampur, Dist- Ganjam. Further this is to inform that parameters like Cu, Cd, Zn, Ni & Pb could not be analysed as the instrument is not in operative mode.

Encl: OS/250/04/2023

Yours faithfully,

*(Signature)*  
 Chief Env. Scientist (Lab.)

*(Handwritten signature)*  
 TBE/AES/T.S.A  
 04/04/23

Collector, Ganjam  
 Charapur

Central Laboratory address: Plot No.-B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
 Bhubaneswar -751024 E-mail: [centerlab@ospboard.org](mailto:centerlab@ospboard.org)



Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Water sample from Baula Pond, At- Kalapuri Mouza (Panda Colony near Engineering School), Tahasil- Berhampur, Dist- Ganjam
		IS:2296 – 1982 *	G.S.R. 742 (E) **		
					Others/Apr -23/SW /535
					Baula Bandha, Panda Colony
					Results
14	Potassium (K), mg/L	-	-	3500 K-B, APHA, 23 <sup>rd</sup> Edn., 2017	17.9
15	Chloride (Cl), mg/L	-	-	4500 Cl-B, APHA 23 <sup>rd</sup> Edn., 2017	159.9
16	Hexavalent Chromium (Cr <sup>6+</sup> ), mg/L	0.05	-	3500-Cr-B, APHA, 23 <sup>rd</sup> Edn., 2017	0.005
17	Total Iron (Fe), mg/L	-	-	3500 Fe-B, APHA, 23 <sup>rd</sup> Edn., 2017	1.399
18	Total Coliform (TC), MPN/100 ml	500	-	9221-B APHA, 23 <sup>rd</sup> Edn., 2017	92000
19	Fecal Coliform (FC), MPN/100 ml	-	500 (Desirable) 2500 (max. Permissible)	9221-E, APHA, 23 <sup>rd</sup> Edn., 2017	13000

\* IS: 2296 – 1982 for inland surface water subject to pollution (IS : 2296–1982), for Class B – organised outdoor bathing.

\*\* M.S.F & CC Notification vide GSR No.742 (E) dtd.25.09.2000 for outdoor bathing

11. Deviation from Test Method, if any :

12. If Sampling Conducted by the Central Laboratory, Yes/ No. - No  
If Yes.

a) Date of Sampling (b) Method Used \*

c) Name of Sampler with Designation

-----End of Test Report-----

*Usharani Pattnaik*  
27.4.2023

Authorised Signatory  
(Biological)

*Usharani Pattnaik*  
27.4.2023

Authorised Signatory  
(Water/Wastewater)

*M. Niranjan Mallick*  
27/4/23

Board Analyst  
(Mr. Niranjan Mallick, Chief Env. Scientist)

(Ms. Poojapriya Pattnaik, SSA) (Dr.(Mrs)Usharani Pattnaik, Addl. Chief Env. Scientist)

Note :

The results stated above relate only to the items tested.

(i) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory

(ii) The laboratory is not responsible for the authenticity of photocopied Test Reports

(iii) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthnagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955

TEL : 2564033/2564294 EPABX : 2561909/2562847. E-mail : paribesh1@spscboard.org Website : www.spscboard.org

FAX : 2562822/2560955  
 TEL. : 2564033/2563294  
 EPABX : 2561909/2562817  
 E-mail : [paribeshi@ospboard.org](mailto:paribeshi@ospboard.org)  
 Website : [www.ospboard.org](http://www.ospboard.org)

## STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA)

Paribeshi Bhawan, A/118, Nilokanthanagar, Unit-VIII,

Bhubaneswar - 751 012

(CENTRAL LABORATORY)

No. 6521 / VI-SC (LEM) Misc 38/2024-25 Dt. 30.04.2024 /

To

Regional Officer,  
 State Pollution Control Board, Odisha,  
 Berhampur

Sub: Test Reports of water sample collected from Baula Pond, Panda Colony,  
 Berhampur - reg.

Ref: Your Letter No.1244 / Legal/ 54/2022 dt.30.03.2024

Sir,

With reference to the above cited letter, please find enclosed herewith the test reports of water sample, submitted to the Central Laboratory on dt.05.04.2024 by your office collected from Baula Pond, Kalapuri Mouza (Panda Colony near Engineering School), Berhampur, Dist- Ganjam. Further this is to inform that, parameters like Cu, Cd, Pb, Ni & Zn could not be analysed due to non-functioning of instrument.

Encl : (i) OS/406/04/2024 (For NABL Scope parameter)  
 (ii) OS/407/04/2024 (For NABL Non-scope parameter)

Yours faithfully,

  
 Chief Env. Scientist (Lab.)

**CENTRAL LABORATORY  
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,  
Bhubaneswar - 751 024

E-mail: [centrallab@ospcbboard.org](mailto:centrallab@ospcbboard.org)



**TEST REPORT**

Page 1 of 2

ULR No : TC127402400000231F

Report No : OS/406/04/2024

2(ii) Amendment No : ---

Date : 30.04.2024

3(ii) Amendment Date : ---

Sample Submitted By : Miss Sanghamitra Parja, JSA.

(Name and address) Regional Office, SPCB, Odisha, Berhampur

Reference Letter No. : 1244 / Legal/ 54/2022 dt.30.03.2024

Date of sample receipt : 05.04.2024

Sample Description :

(i) Discipline : Chemical Testing

(Biological Testing,  
Chemical testing)

(ii) Group : Water

(Water/ Pollution and Environment  
/ Atmospheric Pollution/ Soil and  
Hazardous Waste)

(iii) Sub Group : Surface water

(Surface water/ Ground water/ Drinking  
water / Wastewater/ Effluent/ Ambient Air /  
Stack/ Soil and Hazardous Waste)

Analysis Starting Date-Analysis Completion Date : 05.04.2024 - 29.04.2024

If uncertainty is desired by Customer : No

Analysis Results :

(Attach separate sheet if necessary)

Sl. No	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Water sample from Baula Pond, At- Kafapuri Mouza (Panda Colony near Engineering School), Tahasil- Berhampur, Dist- Ganjam
		IS:2296 - 1982, Class-B *	G.S.R. 742 (E) **		
					Others/Apr -24/SW /504
					Baula Pond, Panda Colony, Berhampur
					Results
1	pH	5.5-8.5	6.5-8.5	4500-H <sup>+</sup> -B, APHA, 23 <sup>rd</sup> Edn., 2017	8.0
2	Electrical Conductivity (EC), $\mu$ S/cm	-	-	2510 B, APHA, 23 <sup>rd</sup> Edn., 2017	1856.0
3	Total Dissolved Solids (TDS), mg/L	-	-	2540 C, APHA, 23 <sup>rd</sup> Edn., 2017	1184.0
4	Dissolved Oxygen (DO), mg/L	5, min	5 mg/L or more	4500-O-C, APHA, 23 <sup>rd</sup> Edn., 2017	8.8 (Day time sampling), 3.9 (Night time sampling)
5	Biochemical Oxygen Demand (BOD, 3 days at 27 <sup>o</sup> C), mg/L	3 max	3 mg/L or less	IS 3025, Part 44 (1999)	6.0
6	Chemical Oxygen Demand (COD), mg/L	-	-	5220 B, APHA, 23 <sup>rd</sup> Edn., 2017	28.0
7	Nitrite Nitrogen as N (NO <sub>2</sub> <sup>-</sup> -N), mg/L	-	-	4500-NO <sub>2</sub> <sup>-</sup> -B, APHA, 23 <sup>rd</sup> Edn., 2017	<0.02
8	Nitrate as N (NO <sub>3</sub> <sup>-</sup> -N), mg/L	-	-	4500-NO <sub>3</sub> <sup>-</sup> -E, APHA, 23 <sup>rd</sup> Edn., 2017	0.509
9	Ammonical Nitrogen as N (NH <sub>3</sub> -N), mg/L	-	-	4500-NH <sub>3</sub> -B followed by 4500-NH <sub>3</sub> -C, APHA, 23 <sup>rd</sup> Edn., 2017	1.12
10	Total Kjeldahl Nitrogen (TKN), mg/L	-	-	4500-Norg C APHA, 23 <sup>rd</sup> Edn., 2017	6.16
11	Sulfate (SO <sub>4</sub> <sup>2-</sup> ), mg/L	-	-	4500-SO <sub>4</sub> <sup>2-</sup> -E, APHA, 23 <sup>rd</sup> Edn., 2017	6.18
12	Free Chlorine (FC), mg/L	-	-	4500-P-D, APHA, 23 <sup>rd</sup> Edn., 2017	<0.05

(Cont..)

Parameter Unit	Standards/ Regulatory Limits		Test Method	Water sample from Baula Pond, At- Katapuri Mouza (Panda Colony near Engineering School), Tahasil- Berhampur, Dist- Ganjam
	IS:2296 – 1982, Class-B *	G.S.R. 742 (E) **		
				Others/Apr -24/SW /504
				Baula Pond, Panda Colony, Berhampur
				Results
Sodium (Na), mg/L	-	-	3500-Na B, APHA, 23 <sup>rd</sup> Edn., 2017	150.4
Potassium (K), mg/L	-	-	3500 K -B, APHA, 23 <sup>rd</sup> Edn., 2017	25.7
Chloride (Cl), mg/L	-	-	4500 Cl B, APHA, 23 <sup>rd</sup> Edn., 2017	159.9
Hexavalent Chromium (Cr <sup>6+</sup> ) mg/L	0.05	-	3500-Cr-B, APHA, 23 <sup>rd</sup> Edn., 2017	<0.002
Iron (Fe) mg/L	-	-	3500 Fe-B, APHA, 23 <sup>rd</sup> Edn., 2017	0.165

\*Tolerance limit for inland surface water subject to pollution (IS : 2296-1982), for Class B – organised outdoor bathing.

\*\* MOEF & CC Notification vide GSR No.742 (E) dtd.25.09.2000 for outdoor bathing

- a) Deviation from Test Method, if any :  
 b) If Sampling Conducted by the Central Laboratory, Yes/ No. - No  
 if Yes :  
 c) Date of Sampling : (b) Method Used :  
 d) Name of Sampler with Designation :

-----End of Test Report-----

*Usharani Patnaik*  
30.4.24

Authorised Signatory  
(Water/Wastewater)

Dr.(Mrs) Usharani Patnaik, Addl. Chief Env. Scientist)

*Niranjan Mallick*  
30/4/24

Board Analyst

(Mr. Niranjan Mallick, Chief Env. Scientist)

- Note :
- The results stated above relate only to the items tested.
  - This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.
  - The laboratory is not responsible for the authenticity of photocopied Test Reports.
  - The Test item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/718, Nilakanthnagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562922/2560955  
 TEL : 2544033/2563294 E-MAIL : SPB1909/2562847, E-mail : [rajibksh@spcb.oda.org](mailto:rajibksh@spcb.oda.org) Website : [www.spcb.oda.org](http://www.spcb.oda.org)





## STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA)  
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,  
 Bhubaneswar - 751 012, INDIA

No. S-601

Date: 04.04.2023

VII - I. - Misc - 955

E-mail/Speed Post

To

The Regional Officer  
 SPC Board, Berhampur

Sub: OA No.114/2022/EZ - Sirin Tamanna vs. State of Odisha & others.

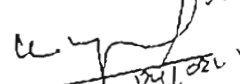
Sir,

The Hon'ble NGT in their order dtd.22.03.2023 while disposing the OA has issued some directions to the Collector & DM, Ganjam at para-26. In para-26(vii), this Board has also been directed to take water samples from the existing Baula Bandha every six months including the new water body to be created, analyse the sample and if the parameters are beyond the prescribed standard of the Board as well as MoEF&CC, stringent direction shall be issued to the concerned authority to ensure compliance of the standards.

A copy of the order dtd.22.03.2023 is enclosed for your reference. You are requested to take steps for meticulous compliance of the direction at para-26(vii) to avoid any adverse order from the Hon'ble Tribunal. A copy of the order is also being forwarded in the next memo to the Central Laboratory, SPC Board, Odisha for reference.

Encl: As above.

Yours faithfully,

  
 Member Secretary

Memo No. S-602 / Date: 04.04.2023

E-mail

Copy forwarded to the CES (I/c Central Laboratory), SPC Board, Odisha, Bhubaneswar for information and necessary action.

Encl: As above.

  
 Member Secretary

Voyant  
DER/ASR/J.S.A  
18/2  
06/4/23  
12/4/23

